

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION No.652/2002

THURSDAY, THIS THE 12TH DAY OF SEPTEMBER, 2002

HON'BLE MS. MEERA CHHIBBER .. MEMBER (J)

Smt. Kiran Kumari,
W/o Shri Subhash Kushwaha,
aged about 29 years,
R/o 13/34 Village: Panghat,
Bamharauli, Allahabad.

... Applicant

(By Advocate Shri S.S. Sharma)

Versus

1. Union of India, through
The General Manager,
Northern Railway,
Baroda House, New Delhi.
2. The Chief Medical Superintendent,
Northern Railway,
Divisional Hospital,
Allahabad.
3. The Medical Superintendent,
Northern Railway, Tundla.
4. Dr. A.K. Varshney,
Divisional Medical Officer,
Northern Railway,
Tundla.

... Respondents

(By Advocate Shri A.K. Gaur)

O R D E R

This O.A. has been filed by the applicant challenging the Memorandum of Charges dated 12.6.2000 issued by the D.M.O., Northern Railway, Tundla, order dated 23.6.2000 *and have sought* ~~along with other~~ directions on a number of grounds. However, it is seen that the appeal filed by the applicant has still not been decided by the respondents even though the applicant has given reminders on the same as well.

...2...



2. I find no reason as to why the appeal filed by the applicant should not be decided by the competent authority and keep the matter hanging indefinitely.

3. Therefore, this O.A. can be disposed of at the admission stage itself by giving a direction to the respondent to decide the appeal filed by the applicant within a period of six weeks from the date of receipt of a copy of this order by passing a detailed and speaking order under intimation to the applicant and while deciding the appeal, the competent authority shall also take into consideration the grounds taken in the present O.A. for which a copy of the O.A. may be given to the respondents. If the applicant is still aggrieved by the orders passed by the respondents, she will have the liberty to approach the Court again.

4. With the above directions, the O.A. is disposed of.



MEMBER (J)

psp.